

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 105

CP (IB) No. 338/CHD/PB/2022

IN THE MATTER OF:

Punjab National Bank

...Petitioner

Vs.

Amrit Bala

...Respondent/ Personal Guarantor

Under Section: 95, IBC 2016

Order delivered on 18.04.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. H.S. Bhatia, Advocate

For the RP : Mr. Vishal Hirawat, Advocate

ORDER

Affidavit of service has been filed vide Diary No. 01641/3 dated 01.03.2024.

The same is taken on record.

It is stated by learned counsel for the RP that respondent/ personal guarantor has expired. He is directed to place on record a copy of the death certificate of Respondent/ Personal Guarantor. In the meantime, learned counsel for the PNB is directed to seek instructions about the withdrawal of this petition in view of the death of respondent/ personal guarantor.

The RP is directed to come present in person on the next date of hearing and to produce the death certificate of the Personal Guarantor, failing which, appropriate action will be taken against him. List the matter on 30.05.2024

-sd-
(UMESH KUMAR SHUKLA)
MEMBER (T)

-sd-
(HARNAM SINGH THAKUR)
MEMBER (J)

SM